

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr.SHRI ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

आ.अ.सं./I.T.A No.84/SRT/2019

निर्धारण वर्ष/Assessment Year: 2012-13

M/s.Chaudhary Prints Pvt. Ltd., 416, Empire Estate Building, Ring Road, Surat – 395002. [PAN: AAEC 3400 D]	Vs .	The Income Tax Officer, Ward-1(1)(2), Surat.
अपीलार्थी / Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओर से /Assessee by	Shri Sapnesh Sheth – CA
राजस्वकीओर से /Revenue by	Shri Ritesh Mishra - CIT(DR)

सुनवाई की तारीख/ Date of hearing:	09.02.2021
उद्घोषणा की तारीख/Pronouncement on:	09.02.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMEBER:

1. This appeal by Assessee is directed against the order of Id.Commissioner of Income Tax(Appeals)-1, Surat dated 19.12.2017 for assessment year (AY) 2012-13.
2. The appeal came up hearing on 9th February 2021. The Ld.AR for the assessee submits that the assessee has settled dispute with the Department under Vivad-Se-Vishwas Scheme–2020 and received Form-3 of Vivad se Visvas Scheme -2020. The Ld. AR of assessee prayed for withdrawal of the appeal.

3. The Id.Departmental Representative CIT(DR) appearing for the Revenue has no objection if the appeal of assessee is dismissed as withdrawn. Considering the submissions of the Ld. AR of the assessee, the assessee is allowed to withdraw his appeal. Resultantly, the appeal of the Assessee is dismissed as withdrawn.

Order announced at the time of hearing of appeal on 9th February 2021 in the Virtual Court hearing.

Sd/-
(Dr.ARJUN LAL SAINI)

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 9th Feb 2021 /#SGR

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Sd/-
(PAWAN SINGH)

(न्यायिक सदस्य/JUDICIAL MEMBER)

/ / **TRUE COPY** / /

Assistant Registrar, Surat